## COURT-II IN THE APPELLATE TRIBUNAL FOR ELECTRICITY (Appellate Jurisdiction)

## <u>IA NO. 111 OF 2018 IN</u> <u>DFR NO. 4128 OF 2017</u>

Dated: 19th March, 2018

Present: Hon'ble Mr. Justice N.K. Patil, Judicial Member

Hon'ble Mr. S.D. Dubey, Technical Member

## In the matter of:

M/s Inland Power Ltd. .... Appellant(s)

Vs.

Jharkhand State Electricity Regulatory .... Respondent(s)

**Commission & Ors.** 

Counsel for the Appellant(s) : Mr. Anand K. Ganesan

Counsel for the Respondent(s) : Mr. C.K. Rai

Mr. Mohit Rai for R-1

## ORDER IA No. 111 of 2018 (for Delay in filing)

The learned counsel, Mr. C.K. Rai, accepts notice on behalf of the first Respondent and submitted that he has already filed the Vakalatnama in the Registry.

Further, he submitted that, the learned counsel, appearing for the Appellant may be directed to serve one set of appeal papers to the first Respondent.

Submissions made by the learned counsel, appearing for first Respondent, as stated above, are placed on record.

In view of the above, the learned counsel, appearing for the Appellant is directed to serve necessary appeal papers to first Respondent, immediately. Registry is directed to verify whether the learned counsel, appearing for first Respondent has filed the Vakalatnama.

Post the matter on <u>12.04.2018</u>, as requested by the learned counsel, appearing for first Respondent, to enable him to take necessary instructions and make his submissions.

(S.D. Dubey)
Technical Member

(Justice N.K. Patil) Judicial Member